

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF TELEXCELL INFORMATION SYSTEMS LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	TELEXCELL INFORMATION SYSTEMS LIMITED
2.	Date of Incorporation of Corporate debtor	27 th September 1993
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U51506DL1993PLC055392
5.	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED. OFFICE: 33, YUSUF SARAI, GREEN PARK –EXTENSION, NEW DELHI -110016
6.	Insolvency Commencement date in respect of corporate debtor	5 th October 2021 (Date of Receipt of Order 6 th October 2021)
7.	Estimated Date of closure of insolvency resolution process	3 rd April 2022 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Mukesh Kumar Jain Registration No - IBBI/IPA-001/IP-P-01960/2020-2021/13089
9.	Address and Email of the Interim Resolution Professional as registered with the Board	T-1, 3 rd Floor, Front Right Portion, Pankaj Arcade, Pocket MLU, Plot No. 16, Sector-5, Dwarka, New Delhi - 110075 Email:- fcafc19@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	T-1, 3 rd Floor, Front Right Portion, Pankaj Arcade, Pocket MLU, Plot No. 16, Sector-5, Dwarka, New Delhi - 110075 Email:- cirp.telexcell@gmail.com
11.	Last Date of Submission of Claims	19 th October 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a)Web Link:- https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench – III, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Telexcell Information Systems Limited** on 5th October 2021.

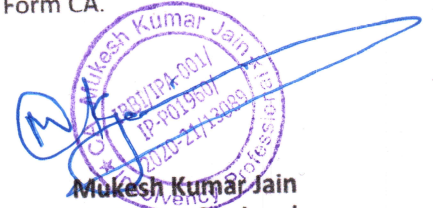


The creditors of **Telexcell Information Systems Limited** are hereby called upon to submit their claims with proof, on or before **19th October 2021** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Mukesh Kumar Jain
Interim Resolution Professional
For Telexcell Information Systems Limited

Place: New Delhi

Date: 7th October 2021